

आयकर अपीलीय अधिकरण, 'डी' न्यायपीठ, चेन्नई
IN THE INCOME TAX APPELLATE TRIBUNAL, 'D' BENCH, CHENNAI
श्री जी. मंजुनाथ, लेखा सदस्य एवं श्री राहुल चौधरी, न्यायिक सदस्य के समक्ष
BEFORE SHRI G. MANJUNATHA, ACCOUNTANT MEMBER
AND SHRI RAHUL CHAUDHARY, JUDICIAL MEMBER

आयकर अपील सं./I.T.A.No.271/Chny/2021

(निर्धारणवर्ष / Assessment Year: 2015-16)

M/s.Indian Engineering Services 237, Govindappa Naicken Street, Park Town, Chennai-600 001.	Vs	The Income Tax Officer Non-Corporate Ward-11(4) Chennai.
PAN:AAAFI 0241B		
(अपीलार्थी/Appellant)		(प्रत्यर्थी/Respondent)

अपीलार्थीकीओरसे/ Appellant by	:	Mrs. T.V.Muthu Abirami, Advocate
प्रत्यर्थीकीओरसे/Respondent by	:	Mr. G.Johnson, Addl.CIT

सुनवाई कीतारीख/Date of hearing	:	02.06.2022
घोषणा कीतारीख /Date of Pronouncement	:	02.06.2022

आदेश / ORDER

PER G.MANJUNATHA, AM:

This appeal filed by the assessee is directed against order of the learned Principal Commissioner of Income Tax, Chennai-8, dated 27.03.2021 and pertains to assessment year 2015-16.

2. The learned counsel for the assessee, at the time of hearing, filed a petition dated Nil stating that the assessee has instructed her to withdraw the appeal and therefore, prayed that the assessee may be permitted to withdraw its appeal and same may be dismissed as withdrawn. The learned DR for the Revenue has no objection to withdraw the appeal.

3. In view of the above reasons, we dismiss appeal filed by the assessee as withdrawn.

Order pronounced in the open court on 2nd June, 2022

Sd/-

(राहुल चौधरी)

(Rahul Chaudhary)

न्यायिक सदस्य /Judicial Member

चेन्नई/Chennai,

दिनांक/Dated 2nd June, 2022

DS

Sd/-

(जी. मंजुनाथ)

(G.Manjunatha)

लेखा सदस्य / Accountant Member

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. Appellant
2. Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF.